

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3460  
ANSWERED ON:19.03.2013  
HOUSE TAX  
Mishra Shri Mahabal

**Will the Minister of HOME AFFAIRS be pleased to state:**

(a) whether the Municipal Corporation of Delhi (MCD) and the New Delhi Municipal Council (NDMC) have any proposal to waive the house tax of all the houses measuring upto 50 sq. yard; and

(b) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (b): With regard to properties under the jurisdiction of Delhi Municipal Corporations (DMCs), all the properties are leviable for property tax irrespective of size, except the properties exempted under Section 115 of the Delhi Municipal Corporation Act, 1957.

With regard to the properties under the jurisdiction of New Delhi Municipal Council (NDMC), property tax is levied on all the lands and buildings as per Section 62 of the NDMC Act, 1994.